

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/308(KB)2022
IA(I.B.C)/930(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09TH MAY 2024

IN THE MATTER OF	PEGASUS ASSETS RECONSTRUCTION PRIVATE LIMITED VS FAIRDEAL SUPPLIES LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Parikshit Podder, Adv.] For Resolution Professional
Ms. Madhuja Barman, Adv.

Mr. Zeeshan Haque, Adv.] For the Suspended Board of Director
Mr. Kaushik Banerjee, Adv.
Mr. Sayak Chakraborty, Adv.

ORDER

1. Ld. Counsels for the Resolution Professional present. Ld. Counsels for suspended Board of Director present.
2. **IA(I.B.C)/930(KB)2024**
 - a) This application has been filed by the Interim Resolution Professional (the Applicant herein) to bring on record the 1st Progress Report, which is placed at Pages No. 12 to 20 of this application. This application is supported by an Affidavit, which is placed at Page No. 110 of this application. Let the same be taken on record accordingly, this application stands **disposed of**.
 - b) Ld. Counsel appearing on behalf of the suspended Board of Directors placed seven Orders passed by the Hon'ble NCLAT in which, in one of the Orders the constitution of CoC was restricted. It seems that there is no stay in CIRP.
 - c) Therefore, post this matter on **08.07.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**